



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

FORM A
UNIFIED ENROLMENT AND REGISTRATION APPLICATION FORM

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016 and Regulation 10 of Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016].

Part - I
[TO BE SUBMITTED BY THE APPLICANT]

To
The Managing Director
Indian Institute of Insolvency Professionals of ICAI



Subject: Application for enrolment as professional member and registration as insolvency professional

Sir / Madam,

I hereby apply for -

(a) enrolment as a professional member with the Indian Institute of Insolvency Professionals of ICAI under regulation 10 of Insolvency and Bankruptcy Board of India (Model Bye- Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016; and

(b) registration as an insolvency professional under section 207 of the Insolvency and Bankruptcy Code, 2016 read with regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016.

My details are as under:

A. PERSONAL DETAILS

1. Title (Mr. / Mrs. / Ms. / Other):	Mr
2. Name (as per PAN/Aadhaar):	RAMESH JANAM
3. Father's Name:	MURALI JANAM
4. Mother's Name:	BHAGYA LAKSHMI JANAM
5. Date of Birth:	26/06/1989
6. Place of Birth:	PETERU, Guntur, Andhra Pradesh
7. PAN:	AJMPJ3671K
8. Passport No. (if available):	U7057828
9. GSTIN (if available):	NO
10. DIN / DPIN:	No
10(a). DIN / DPIN (if not available):	I hereby confirm that I do not have DIN/DPIN.



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

11. Address for Correspondence (Note: This shall be recorded as the registered address):

406, 7-2-1760, Akruthi Avenue, Street No 4, Czech Colony, Sanathnagar, , Hyderabad, Telangana - 500018

12. Permanent Address:

406, 7-2-1760, Akruthi Avenue, Street No 4, Czech Colony, Sanathnagar, , Hyderabad, Telangana - 500018

13. E-Mail Address (Note: This shall be recorded as the registered e-mail address):

rameshjanam@live.in

14. Mobile No. (Note: This shall be recorded as the registered mobile number):

9603625733

15. Residential Status: Person resident in India/ Person resident outside India (strike off whichever is not applicable) [in terms of section 3 (24) or 3 (25) of Insolvency and Bankruptcy Code, 2016]

Person resident in India

B. EDUCATIONAL, PROFESSIONAL AND INSOLVENCY EXAMINATION QUALIFICATIONS

(i) Educational Qualifications

[Please provide educational qualification from bachelor's degree onwards]

S.No.	Educational Qualification	University/College	Year of passing	Marks Secured (%)	Grade/Class	Remarks, if any
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	B COM	ACHARYA NAGARJUNA UNIVERSITY	2009	60	FIRST	

(ii) Professional Qualifications [in terms of regulation 5(c)(iv) of IP Regulations]

1. Whether you hold any professional qualification? :

Yes

S.No.	Professional Qualification	Institute/ Professional Body	Membership No. / Enrolment No. (as the case may be)	Date of registration/enrolment	Remarks, if any
(1)	(2)	(3)	(4)	(5)	(6)
1	CA	ICAI	234233	17/09/2013	

(iii) Insolvency Examinations

S.No.	Name of the examination /programme	Whether qualified or not?(Yes / No)	Name of the Institute / Organisation	Marks (%) / Grade/ Class (If Applicable)	Date of passing	Remarks, if any
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	Limited Insolvency Examination	Yes	IBBI	64.75	21/06/2024	



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

S.No.	Name of the examination /programme	Whether qualified or not?(Yes / No)	Name of the Institute / Organisation	Marks (%) / Grade/ Class (If Applicable)	Date of passing	Remarks, if any
2.	Post Graduate Insolvency Programme	No				
3.	National Insolvency Programme	N/A				

4. Are you a registered valuer? (Yes/No)

Are you a registered valuer? :
If Yes,

Yes

(a) IBBI Registration No.:

IBBI/RV/06/2020/13430

(b) Name of Registered Valuer Organisation (RVO):

ICAI Registered Valuers Organisation

(c) RVO enrollment No.:

ICAIRVO/06/RV-P00079/2020-2021

C. WORK EXPERIENCE

(i) Are you presently in practice / employment? (*Practice / Employment*)

Practice

(ii) Total period in practice (years and completed months):

10 Year and 6 Months

(iii) Total period in employment (years and completed months):

(iv) Details of Experience (from the date of enrolment as an Advocate / Chartered Accountant / Company Secretary / Cost Accountant/ After Bachelors' Degree/ After Master' Degree/ After Post Graduate Diploma):

S.No.	From Date	To Date	Employment		Practice		Area of Work
			Name & Address of Employer	Designation	Advocate / CA / CS / CMA	Name of Firm & Firm Registration Number, if applicable	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	17/09/2013	11/12/2014			CA	UNDER INDIVIDUAL NAME, i.e. JANAM RAMESH, 234233	AUDIT, TAXATION
2	12/12/2014	01/07/2024			CA	PSRJ AND ASSOCIATES,	AUDIT, TAXATION,



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

S.No.	From Date	To Date	Employment		Practice		Area of Work
			Name & Address of Employer	Designation	Advocate / CA / CS / CMA	Name of Firm & Firm Registration Number, if applicable	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
						015627S	VALUATION

D. ADDITIONAL INFORMATION

1. Have you ever been convicted of an offence? (Yes/No)
If yes, please give complete details along with current status.

No

2. Is any criminal proceedings pending against you? (Yes/No)
If yes, please give complete details along with current status.

No

3. Have you ever been adjudged as an insolvent/bankrupt, or applied to be declared so? (Yes/No)
If yes, please give complete details along with current status.

No

4. Is there any disciplinary proceeding pending against you or any action has been taken against you at any time in the preceding three years by the ICAI, ICSI, ICAI (Cost), Bar Council or RVO? (Yes/No) If yes, please give complete details along with current status.

No

5. Have you ever applied for Enrollment with any Insolvency Professional Agency?

No

6. Please provide any additional information that may be relevant for determining fit and proper person eligibility :

E. ATTACHMENTS

1. Copy of proof for correspondence address:

Yes

2. Copy of PAN card and Passport:

(i). Copy of PAN card:

Yes

(ii). Copy of Passport:

Yes

3. Copy of GST Registration Certificate :

N/A

4. Copy of DIN/DPIN allotment letter:

Yes



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

5. Copies of documents in support of educational qualification, professional qualification and insolvency examination

(i). Copies of documents in support of educational qualification, professional qualification

S.No.	Course Name	Document Attached
1	B.Com	Yes
2	CA	Yes
3	Registered Valuer	Yes

(ii). Copies of documents in support of insolvency examination:

Yes

6. Copies of documents demonstrating practice as :

(i) a chartered accountant registered with the Institute of Chartered Accountants of India;

Yes

(ii) a company secretary registered with the Institute of Company Secretaries of India;

N/A

(iii) a cost accountant registered with the Institute of Cost Accountants of India;

N/A

(iv) an advocate enrolled with the Bar Council

N/A

7. Copies of certificate of employment from the employer(s), specifying the period of such employment

N/A

8. Financial statements / Income-tax Returns.

(i). Financial statements / Income-tax Returns for the last three years.

First Year

2020-2021 Yes

Second Year

2021-2022 Yes

Third Year

2022-2023 Yes

(ii). Credit Score

778 Yes

9. Copy of certificate of professional membership of Registered Valuer Organisation.

Yes

10. Evidence of deposit / payment of applicable fee.

Yes

11. Details of information with respect to conviction, criminal proceedings, insolvency/bankruptcy order, disciplinary proceedings/actions and any other additional information relevant for the application, as may be applicable (including brief facts, copy of relevant orders



भारतीय दिवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

and present status thereof) as separate enclosures.

(i). Copy of conviction.

N/A

(ii). Copy of criminal proceedings.

N/A

(iii). Copy of insolvency / bankruptcy order.

N/A

(iv). Copy of disciplinary proceedings/actions.

N/A

(v). Copy of additional information relevant for the application.

Yes

F. UNDERSTANDING

I understand and agree that my enrolment with the Indian Institute of Insolvency Professionals of ICAI and completion of pre-registration educational course, subsequently, does not entitle me to the registration, which is subject to me complying with requirements applicable under the Insolvency and Bankruptcy Code, 2016 read with the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016.

G. AFFIRMATION

1. I affirm that I am eligible to be enrolled as a professional member under the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016 read with sections 205 of the Insolvency and Bankruptcy Code, 2016.

2. I affirm that the information furnished by me in this application is correct and complete to the best of my knowledge and belief.

3. I undertake to comply with the requirements of the Insolvency and Bankruptcy Code, 2016, rules, regulations, guidelines and circulars issued thereunder, the bye-laws of the insolvency professional agency with which I am enrolled, the resolutions passed, and directions given by the Board and the Governing Board of such insolvency professional agency and to furnish any additional information as and when called for by the Board or Insolvency Professional Agency.

Name and Signature of applicant: RAMESH JANAM

Place: Hyderabad

Date: 01-07-2024